

(5)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 29.9.97

CP 13/97 (OA 5/92)

Mishri Lal, last employed on the post of High Skilled Grade-I, Ticket No.11952/22, Carriage Workshop, Ajmer, Western Railway.

... Petitioner

Versus

Shri Anil Handa, Dy.Chief Mechanical Engineer (Carriage), Workshop, Ajmer, Western Railway.

... Respondent

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.O.P.SHARMA, ADMINISTRATIVE MEMBER

For the Petitioner

... Mr.Shiv Kumar

For the Respondent

... Mr.U.D.Sharma

O-R-D-E-R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Mishri Lal, has filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, praying therein that the respondents by not granting subsistence allowance and by not taking him on duty have committed contempt of court.

2. We have heard the learned counsel for the parties.

3. The learned counsel for the petitioner does not press this Contempt Petition. The learned counsel for the respondent stated that this Contempt Petition is premature and the petitioner should be saddled with some costs. In the circumstances, we do not find any justification in awarding any costs. The Contempt Petition is dismissed. Notice issued is discharged.


(O.P.SHARMA)

ADM.MEMBER

VK


(GOPAL KRISHNA)
VICE CHAIRMAN